

No. 06/PLA/2017

Office of the Member Secretary,
Karnataka State Legal Services Authority,
Nyaya Degula, H. Siddaiah Road,
Bengaluru - 560 027, Dtd. 21-06-2018

NOTIFICATION

The following posting of the nominated Members of the Permanent Lok Adalats in the State, as detailed below are ordered in the interest of public service, to take effect immediately as per the Government Order No. LAW/121/LAD/2018, Dtd: 20-06-2018.

Sl. No.	Name of the Member of Permanent Lok Adalat	Charge to which posted	On which date to take Charge as Member of PLA
1	Mr. T.C. Rajashekar	Member, Permanent Lok Adalat, Mangaluru	02-07-2018
2	Mr. B.H. Shreeharsha	Member, Permanent Lok Adalat, Bengaluru	02-07-2018
3	Mrs. Geetha. M. Yadapannavar	Member, Permanent Lok Adalat, Dharwad	02-07-2018
4	Mrs. Vijayalakshmi.M.	Member, Permanent Lok Adalat, Dharwad	02-07-2018
5	Mrs. Seema	Member, Permanent Lok Adalat, Kalaburagi	02-07-2018
6	Mrs. Girija Adikenavar	Member, Permanent Lok Adalat, Belagavi	02-07-2018
7	Mr. Sharanabasayya. G. Puranikmath	Member, Permanent Lok Adalat, Kalaburagi	02-07-2018
8	Mr. N. Thippeswamy	Member, Permanent Lok Adalat, Mysuru	02-07-2018

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9	Mrs. Latha. M.S.	Member, Permanent Lok Adalat, Mysuru	02-07-2018
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Terms & Conditions:

- 1) The appointment as Members of PLA is for a period of 5 years from the date they report to the duty or till the age of 65 years whichever is earlier.
- 2) He/she is entitled for a sitting Fee of Rs. 1,500/- per sitting, as provided under the Permanent Lok Adalat (Other Terms and Conditions of Appointment of Chairman and Other Persons) Amendment Rules, 2008.
- 3) He/she is entitled for a Conveyance Allowance of Rs. 5,000/- p.m. as provided under the Permanent Lok Adalat.
- 4) He/she is entitled for such travelling and daily allowances on official tour as are admissible to Group 'A' officers of the Central Government.
- 5) He/she shall have to give a declaration that he/she does not and will not have any financial or other interest as is likely to affect prejudicially his functions as Member of PLA.
- 6) He /she is eligible for 15 days casual leave in a year with prior sanction and not eligible for any other kind of leave.
- 7) He/she shall adhere to the office timings of the Permanent Lok Adalat i.e., 10.00 a.m. to 5.30 p.m. and to bestow his attention towards maintenance of registers, files etc., and also work towards popularizing the movement of Permanent Lok Adalat in the State.
- 8) The provisions under the Legal Services Authorities Act 1987 and the Permanent Lok Adalat (Other Terms & conditions of appointment of Chairman and other persons) Rules 2003 as amended up to date are applicable as terms and conditions of the appointment.
- 9) He/she shall have to conduct sittings at any Permanent Lok Adalats, also as per directions of the Hon'ble Executive Chairman, Karnataka State Legal Services Authority, as and when required.
- 10) As directed, the nominated Members for the PLAs who are practicing as on date as advocates at the respective places of their posting now as Members of PLAs shall file undertaking before Karnataka State Legal Services Authority to the effect that they will not practice as advocates during their tenure as Member of the PLAs in question.

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- 11) When the Chairman of PLA is unable to discharge his functions owing to absence, illness or any other cause, the senior-most (in the order of appointment) member of Permanent Lok Adalat holding office for the time being, shall discharge the functions of the Chairman until the day on which the Chairman resumes of charge of his functions.

**BY ORDER OF HON'BLE EXECUTIVE
CHAIRMAN, KSLSA, BENGALURU,**

Uma M.G.
21/6/18

(Uma. M.G.)

Member Secretary,
KSLSA, Bengaluru.

To:

The Compiler, Karnataka Gazette, Bengaluru (in duplicate) for favor of publication in the next issue of Gazette in Part II, Section II.

Copy forwarded for information and necessary action to:

1. Private Secretary to Hon'ble Executive Chairman of KSLSA, Bengaluru
2. Sri T.C. Rajashekar, No. 1-124B - 24 "AASHAYA" 14th Main, Diana - MGM Road, Kasturba Nagar Udupi.
3. Sri B.H. Shreeharsha, R/a "Sarvamangala", Yaji Compound, Near BSNL Tower, BELT Road, Chikkamagalur - 577101.
4. Smt. Geetha M. Yadappanavar, C/o M.S. Yadappanavar, Plot No. 16/A, Ashirwad Building, Attikolla, Hanumanthanagar, Dharwad - 580 003.
5. Smt. Vijayalakshmi M. W/o Late Ashokkumar V. Lokkundi, H.No. 201, 1st Floor, Ashirwad Apartment, Rajatgiri, Dharwad - 580 004.
6. Smt. Seema, Advocate, H.No. 10-2/95, Anand Nagar, Kalaburgi - 585103.
7. Smt. Girija Adikenavar, "Shree Mata" Plot No. L-16, Sector No. 61, Navanagar, Bagalkot - 587 103.

8. Sri Sharanabasayya G. Puranikmath, Advocate, H. No. 8-212, "Varadaneshwari Nilaya", Opp. University I Gate, Siddeshwar Colony, Sedam Road, Kalaburagi - 585 106.
9. Sri N. Thippeswamy, S/o Nagappa, Advocate & Member District Consumer Forum, IUDP Layout, 11th Cross, KHB Colony, 2nd Stage, Near Anjaneya Swamy Temple, Chitradurga - 577 510.
10. Smt. Latha. M.S, "Sai Jayadurga" Apartments, S-5, II Floor, 1st main, Lakshmipuram, CH-Mohalla, Mysuru - 570 004.
11. Chairmen of Permanent Lok Adalat, Bengaluru, Mangaluru, Dharwad, Kalaburagi, Belgaum, Mysuru - for information & should take undertaking detailed in Para No. 10 of the notification from the nominated members of the concerned PLAs. The Chairmen should take the joining Report and transmit the undertaking and Joining Reports of the Members of PLAs to KSLSA.
12. Chairmen and Member Secretaries of District Legal Services Authority, Bengaluru, Mangaluru, Dharwad, Kalaburagi, Belgaum and Mysuru.
13. Prl. Secretary, Department of Law, Vidhana Soudha, Bengaluru.
14. Accounts branch of this office.
15. Accountant General (A & E) Old Building, Bengaluru.
16. Office Copy.
17. Spare Copies.